MANIPUR GAZETTE

E X T R A O R D I N A R Y
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No. H-1201/1/2025-HD-HD
GOVERNMENT OF MANIPUR
SECRETARIAT: HOME DEPARTMENT

N O T I F I C A T I O N
Imphal, the 22nd April, 2026

Subject: - Designated Authority under Sec 43A of the UA (P) Act, 1967 for power to arrest, search, etc.

1. Whereas, Sec 43 A of the UA(P) Act, 1967 prescribes as:

"43A. *Power to arrest, search, etc.—Any officer of the Designated Authority empowered in this behalf, by general or special order of the Central Government or the State Government, as the case may be, knowing of a design to commit any offence under this Act or has reason to believe from personal knowledge or information given by any person and taken in writing that any person has committed an offence punishable under this Act or from any document, article or any other thing which may furnish evidence of the commission of such offence or from any illegally acquired property or any document or other article which may furnish evidence of holding any illegally acquired property which is liable for seizure or freezing or forfeiture under this Chapter is kept or concealed in any building, conveyance or place, may authorise any officer subordinate to him to arrest such a person or search such building, conveyance or place whether by day or by night or himself arrest such a person or search a such building, conveyance or place."*

2. Whereas, this Section empowers designated authority officers by order of the Central or State Govt. to arrest individuals or search premises when they have reason to believe and offence under the Act has been committed or is about to be committed as if they believe that evidence of the offence or illegally acquired property etc.
3. Whereas, the definitions in the Preliminary chapter of UA(P) Act 1967, *"Designated Authority" means such officer of the Central Government not below the rank of Joint Secretary to that Government, or such officer of the State Government not below the rank of Secretary to that Government, as the case may be, as may be specified by the Central Government or the State Government, by notification published in the Official Gazette.*

4. Whereas, the State Government notified Administrative Secretary (Home), Government as the designated Authority for the purpose of Sec 43 A of UA(P) Act, 1967 reading with Sec 2 of the Act.
5. Now, further, for the purpose of effective implementation of the Sec 43A of UA (P) Act, 1967, any officer not below the rank of Head Constable/Havildar and above in Civil and Armed Police are hereby empowered or authorised as officers of the Designated Authority for the purpose of Sec 43 A of UA(P) Act, 1967 reading with Sec 2 of the Act with immediate effect until further orders.
6. This is issued in supersession of eralier notification issued in this regard and with the approval of the Competent Authority.

DR. MAYENGBAM VETO SINGH,
Joint Secretary (Home), Government of Manipur.

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